

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11950/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No.681/1984 passed by the High Court of Judicature at Allahabad]

ASHOK

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

(ONLY Crl.A. No. 3855/2024 IS LISTED UNDER THIS ITEM.)

Date : 07-05-2025 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Dr. Mrs. Vipin Gupta, AOR (mentioned by)

For Respondent(s) : Mr. Ankit Goel, AOR

UPON being mentioned the Court made the following
O R D E R

Not to be deleted from the notified date i.e. 19th May, 2025.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)